

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

DATE : 11.07.2017

IRDAI Appeal No. 6 of 2016

Pardeep Singh
C-51, 6th Lane, Rajgarh Colony,
Delhi – 110031.

..... Appellant

Versus

Insurance Regulatory & Development Authority
of India
3rd Floor, Parishram Bhawan,
Basheer Bagh, Hyderabad 500004.

..... Respondent

Mr. Yahya Gaghori, Advocate i/b Advait Tamhankar for the Appellant.

Mr. Shrinivas Bhavne, Advocate with Mr. Shaunak Gokhale, Advocate for i/b Bhavne
& Company the Respondent.

CORAM : Justice J. P. Devadhar, Presiding Officer
Jog Singh, Member
Dr. C. K. G. Nair, Member

Per : Justice J. P. Devadhar (Oral)

1. After the matter was argued for some time, counsel for the appellant seeks to withdraw the appeal so as to make a representation before the IRDAI setting out all facts on the basis of which the appellant is entitled to seek renewal of license.
2. Accordingly, the appeal is allowed to be withdrawn with liberty as prayed.
3. Appeal is disposed of accordingly in the aforesaid terms with no order as to costs.

Sd/-
Justice J. P. Devadhar
Presiding Officer

Sd/-
Jog Singh
Member

Sd/-
Dr. C. K. G. Nair
Member

11.07.2017

Prepared & Compared by - PTM